

COURT-II
BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 44 of 2014 &
IA-65 of 2014 (For Stay)

And

Appeal No. 74 of 2014 &
IA-143 of 2014 (For Stay)

Dated : 16th May, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Appeal No. 44 of 2014 &
IA-65 of 2014 (For Stay)

Dakshin Haryana Bijli Vitran Ltd & Ors. ... Appellant(s)
Versus
GMR – Kamalanga Energy Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umopathy
Ms. R. Mekhala

Counsel for the Respondent(s) : Mr. Amit Kapur and
Mr. Vishrov Mukerjee for R-1
Mr. Varun Pathak for R-3
Mr. K.S. Dhingra for R-5

Appeal No. 74 of 2014 &
IA-143 of 2014 (For Stay)

GRIDCO Ltd. ... Appellant(s)
Versus
GMR Karmalanga Energy Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Ishita Choudhury Dasgupta
Mr. Elengbum Premjit

Counsel for the Respondent(s) : Mr. Amit Kapur and
Mr. Vishrov Mukerjee for R-1
Mr. K.S. Dhingra for R-6 (CERC)

Contd.....2.

(2)

ORDER

We have heard the learned counsel for the parties.

The learned counsel for the Respondent No.1 wants to file his written submission in the matter. He is permitted to do so on or before 19.5.2014.

Order on I.A. is Reserved.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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